

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1184 of 2021**

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1. Ramanand Prasad Keshari  
2. Pratima Keshari @ Pratima Devi....      ....      ....      Petitioners  
Versus  
The State of Jharkhand      ....      ....      ....Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners      : Mr. Hemant Kr. Shikarwar, Advocate  
For the State      : Mr. Shailesh Kr. Sinha, Addl.P.P  
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**Order No.02 Dated- 25.03.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Chouparan P.S. Case No. 232 of 2019 instituted under Sections 341, 323, 406, 420, 506 of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners have taken Rs.6,11,000/- for purchase of their land but neither selling the land nor returning the said amount. It is submitted that the allegation against the petitioners is false. It is next submitted that at the most the dispute between the parties is a civil dispute and there is no allegation of any dishonest intention of the petitioners at the time of entrustment of the money to them. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case and undertakes to jointly pay Rs. 6,11,000/ without prejudice to their defence in this case in favour of the informant subject to final decisions of the case. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned J.M. 1st Class, Hazaribag within four months from today and in the event of their arrest or surrendering, the petitioners will be enlarged on bail on jointly depositing demand draft of Rs.6,11,000/- drawn in favour of the informant without prejudice to their defence in this case and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount to the satisfaction of learned J.M. 1st Class, Hazaribag in connection with Chouparan P.S. Case No. 232 of 2019 with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile numbers and photocopy of the Aadhar Card with an undertaking that they will not change their mobile numbers during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioners deposit the said demand draft, the court below is directed to issue notice to the informant and on his proper identification, the court below shall handover the same to him forthwith.

In case the petitioners deposit Rs.6,11,000/-, learned court below will pass an appropriate order regarding the same at the time of conclusion of trial.

**(Anil Kumar Choudhary, J.)**